

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

Item 39

**IA 3398/2022 IA 3508/2022 in C.P./(IB)/2205/MB/2019**

CORAM:

SH. SHYAM BABU GAUTAM  
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.11.2022**

NAME OF THE PARTIES: - **STATE BANK OF INDIA V/s JET AIRWAYS  
INDIA LIMITED**

*Appearance (via video-conference):*

For the Applicant : Mr. Krishnendu Datta, Sr. Advocate  
For R1 to R3 : Mr. Venkatesh Dhond, Senior Counsel,  
Mr. Dhananjay Kumar, Mr. Anush  
Mathkar, Ms. Shubhangi Singh, and Mr.  
Rishit Vimadalal, i/b Cyril Amarchand  
Mangaldas, Advocates  
For R4 : Adv. Malhar Zatakia a/w Adv. Tanya  
Chib & Adv. Madhur Arora i/b AZB &  
Partners

Section 60(5) & 7 of the IBC, 2016

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ORDER

**IA 3398/2022 IA 3508/2022**

Both sides are present. Ld. Sr. Counsel for the Applicant submits that he has received an Affidavit in Reply to IA 3398 of 2022 and seeks time to place on record Affidavit in Rejoinder. Time is allowed Affidavit in Rejoinder be placed on creditor well before the adjourned date by duly serving a copy to the other side well in advance. Respondents to ensure that two sets of Hard Copies of

Affidavit in Replies be available on the adjourned date. List this matter on Board on 06.12.2022, for further consideration and hearing. Registry to retain the position of this matter High on Board on the adjourned date.

**Sd/-**

SHYAM BABU GAUTAM  
Member (Technical)

Vedant Kedare

**Sd/-**

JUSTICE P.N. DESHMUKH  
Member (Judicial)